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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

J A I P U R.

O.A. NO. 506/94

Date of decision: 18.10.94

BHAGWAN SINGH & ORS

: Applicants.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. K.L. Thawani

: Counsel for the applicants.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

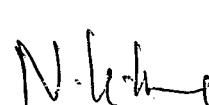
Hon'ble Mr. N.K. Verma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the applicant.

2. Applicants have challenged the order dated 25.8.1994 (Annexure A-1). Applicants were taken on deputation and on the completion of period of deputation, orders for their repatriation to their parent departments have been issued by the respondents, Asstt. Director General (SEA). A person who was taken on deputation cannot claim the right of absorption. Naturally, after the completion of the deputation period, the officer has to be repatriated. He will get the promotion, according to the rules, in his parent department. Applicants cannot have any claim in the Department where they were on deputation.

3. In the result, we do not find any force in the O.A. and the same is rejected. There shall be no order as to costs.


(N.K. VERMA)
Administrative Member


(D.L. MEHTA)
Vice-Chairman

